

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP (IB) No. 281/Chd/Pb/2021

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Ramesh Jindal

...Respondent

Under Section: 95, IBC 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mr. Pulkit Goyal, Advocate
For the RP	:	Mr. Abhishek Sinha Proxy for Mr. Abhishek Anand, Advocate
For the Respondent	:	Mr. APS Madaan, Advocate

ORDER

Objections have been filed by Ld. Counsel for the Respondent vide Diary No. 01332/4 dated 01.04.2024. The same is taken on record. A date is requested by Ld. Counsel for the Petitioner/RP to file the response to the objections, if any. Let the same be filed within one week with a copy in advance to the counsel opposite.

List on 20.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)